ENFORCEMENT OF MINIMUM WAGES ACT

*160. SHRI V. K. DHAGE (on behalf of Dr. R. B. Gour): Will the Minister for LABOUR be pleased to state:

- (a) the industries to which the Minimum Wages Act has been ap plied, State-wise; and
- (b) the industries which the to Act has not yet been applied and the reasons therefor?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) and (b). The attention of the hon. Member is invited to the statement laid by me a few minutes back in reply to question No. 152. It will be observed therefrom that minimum wages have not been fixed in certain employments in Part 'B' States. This is because the Act was made applicable to them only with effect from the 1st April 1951. Further, as minimum wages could not be fixed after the 31st March 1952, in the case of some States the process of fixing minimum wages was not completed by the above date.

SHRI C. G. K. REDDY: Some of the industries which have been omitted have been only of Part B States, or is an industry like mining completely omitted all over the country?

SHRI ABID ALI: Sir, this Minimum Vages Act has been applied to some nines in some States.

SHRI B. B. SHARMA: May I know what would be the approximate price of the trip of this gentleman who has gone for synthetic rice, and the cost of the machinery that is purchased?

(No reply was given.)

SHRI V. K. DHAGE: Has there been a committee appointed in Hyderabad?

SHRI ABID ALI: Sir, no information is available here about it.

SHRI V. K. DHAGE: Sir, in the that with regard to the employment in local mills and with regard employment in road constbuilding operations, public motor trans port.....

SHRI ABID ALI: Sir. different methods were adopted in different States implementation of the Act.

MR. CHAIRMAN: Question No. 159. Mr. Barlingay.

PROVISION FOR LEPROSY WORK IN THE FIVE YEAR PLAN

•159. DR. W. S. BARLINGAY: Will the Minister for HEALTH be pleased to state the amount provided for leprosy work by the various State Governments and the Central Government under the Five Year Plan?

THE MINISTER FOR HEALTH (RAJ-KUMARI AMRIT KAUR): A statement containing the required information is laid on the Table of the House. [See Appendix IV, Annexure No. 60.1

HEALTH PROJECTS

- *161. SHRI V. K. DHAGE (on behalf of Dr. R. B. Gour): Will the Minister for HEALTH be pleased to state:
- (a) how many medical and public health schemes of the Central Government are at present operating in the country;
- (b) whether any of them is assisted by the World Health Organisation; and
- (c) if so, what is the form of such assistance?

THE DEPUTY MINISTET HEALTH (SHRIMATI M. ment giving KHAR): (a) to (c). A in in regard to the required infors laid on the Table the major sche See Appendix IV, Anof the How.]

nexure V. K. DHAGE: I find from the ement that these schemes are finstatement supplied to me it is stated anced partly or fully by the Central Government. May I know which are